Bad condition of road on NH-9

725. SHRI GIREESH KUMAR SANGHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that numerous representation have been given in the past by Members of Parliament bringing to the notice of Government of India the damaged state of conditions of road on NH-9 the stretch between Vijayawada and Hyderabad which has been subjected to total neglect;
 - (b) if so, the details thereof;
- (c) the reasons for not taking up any work in any stretch of the length of 10-275 km; and
 - (d) by when Government is likely to start the work of repairing the damaged roads?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) Representations received in the past from Members of Parliament were not on the damaged state of condition and neglect of the road.

(d) In order to keep the road in good condition, 15 works amounting to Rs. 7079.46 lakhs have been taken up on Hyderabad-Vijayawada Section of NH-9 from km. 0/0 to 221/0 from 2006-07 till date and is being maintained by State PWD, Andhra Pradesh. The reach from km. 221 to 275 is being maintained by NHAI through its concessionaire.

Pending proposal for external loan for roads in Kerala

726. SHRI P. RAJEEVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any proposal for approval in order to approach either World Bank or any other external financing agency to avail a fresh loan for Rs. 1356 crores to launch Kerala State Transport Project (KSTP) Phase-II for upgradating 367.79 km. road in Kerala; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (d) The State Government of Kerala has sent on 2nd May, 2009, a proposal to Department of Economic Affairs seeking loan from the World Bank or any other external financing agency for Rs. 1356 crore for upgrading of about 368 km. of State Roads under the Kerala State Transport Project Phase-II. This proposal was not considered as it had not been sent after obtaining requisite approvals from the Line Ministry and Department of Expenditure.

Increase in fatal accidents on NHs

727. SHRI N. BALAGANGA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that number of fatal accidents are increasing on the National Highway Roads;
- (b) if so, the number of victims involved in the accidents during last three years;
- (c) whether Government has formulated any measures to prevent the recurring of fatal accidents; and
- (d) whether Government has any plan to establish a separate wing to bring awareness about safety traffic rules among the professional drivers?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO KHANDELA): (a) Yes Sir.

(b) The details indicating total number of road accidents, fatal road accidents, number of persons killed and number of persons injured in the road accidents on National Highways during the years 2005 to 2007 (the latest available data) are as follows:

Year	No. of Road	Total No.	No. of	No. of
	Accidents	of Fatal	Persons	Persons
	on National	Accidents on	killed on	injured on
	Highways	National	National	National
		Highways	Highways	Highways
2005	129994	30750	35439	145582
2006	140158	34852	39820	152807
2007	138922	35432	40612	154880

- (c) The safety of road users is primarily the responsibility of the concerned State Government. However, this Ministry has taken several corrective steps to check such road fatalities which are as under:
 - (i) Road safety is an integral part of road design at the planning stage for National Highways/Expressways.
 - (ii) Various steps to enhance road safety such as road furniture, road markings/road signs, introduction of Highways Traffic Management System using Intelligent Transport System, enhancement of discipline among contractors during construction, road safety audit on selected stretches, have been undertaken by National Highways Authority of India.
 - (iii) Refresher training to Heavy Vehicle drivers in the unorganised sector being implemented by the Ministry since 1997-98 under plan activities.
 - (iv) Involvement of NGOs for road safety activities by Ministry of Road Transport and Highways and National Highways Authority of India.

- (v) Setting up of Driving Training School in the country.
- (vi) Publicity campaign on road safety awareness both through the audio-visual and print media.
- (vii) Institution of National Award for voluntary organizations/individual for outstanding work in the field of road safety.
- (viii) Tightening of safety standards of vehicles.
- (ix) Providing cranes and ambulances to various State Governments/NGOs under National Highway Accident Relief Service Scheme. National Highways Authority of India also provides ambulances at a distance of 50 km. on each of its completed stretches of National Highways under its Operation and Maintenance contracts.
- (x) Widening and improvements of National Highways from 2 lanes to 4 lanes and 4 lanes of 6 lanes etc.
- (d) On the recommendations of Sunder Committee, there is a proposal to set up an Apex Body *i.e.* National Road Safety and Management Board to promote road safety and improve traffic management in India with members/experts from the field of Road Engineering, Automobile Engineering, Traffic Laws, Medical care etc.

Tackling increasing number of vehicles by amending MV Act

- 728. SHRI BHARATKUMAR RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that Capital cities in the country are facing serious problem of over-trafficking and parking of the vehicles;
- (b) whether Government propose to plan control over large manufacturing and import of the motor vehicles by setting a limit on them;
- (c) whether the introduction of a formula of 'one family one vehicle' may lead to ease the traffic on roads and also parking thereof; and
- (d) if so, whether Government proposes to make some amendments in the Motor Vehicles Act in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO KHANDELA): (a) Control and regulation of vehicular traffic and to find out a solution for proper parking of vehicles is the responsibility of the State Government.

- (b) and (c) There is no such proposal.
- (d) No, Sir.